

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5693/2008

(From the judgement and order dated 20/12/2007 in CLRMA No.743/2007
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

C.B.I.

Petitioner(s)

VERSUS

DISTRICT & SESSION JUDGE, GHAZIPUR & ORS.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 27/01/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
[IN CHAMBERS]

For Petitioner(s) Ms. Shweta Garg, Adv.
 Mr. A.G. Garg, Adv. for
 Mr. B. Krishna Prasad, Adv.

For Respondent(s) Mr. Senthil Jagadeesan, Adv.

 Mr. Ram Lal Roy, Adv. for
 Mr. R.N. Keshwani, Adv

UPON hearing counsel the Court made the following
O R D E R

As prayed, further time of four weeks is granted to
the advocate-on-record for the petitioner for compliance of
office report dated December 5, 2011.

(Pardeep Kumar)
Court Master

(Renu Diwan)
Court Master